

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-8/1995/2191/A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Roushan Ara Rahman
Principal Judge,
Family Court-II,
Kamrup, Guwahati.

Dated Guwahati, the April, 2021.

Sub:- Cancellation of Earned Leave.

Ref:- Your letter No. FCK. 5/12/PJ/113/2021, dtd. 19.04.2021.

Madam,

With reference to the above, I am directed to inform you that your prayer for cancellation of 47 (forty seven) days earned leave w.e.f. 26.04.2021 to 11.06.2021, has been granted.

Yours faithfully,

-sd-

JT.REGISTRAR(VIGILANCE)

Kan

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Memo NO.HC.VII-8/1995/2192/A, dated

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. The Project Manager, Gauhati High Court

bl
23/4/21

JT.REGISTRAR(VIGILANCE)

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